

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Competition Appeal (AT) No. 02 of 2020**

**IN THE MATTER OF:**

**Gagan Agarwal** ...Appellant  
**Versus**  
**Competition Commission of India** ...Respondent

**Present:**

**For Appellant:** Mr. Ashvini Kumar and Mr. Naveen, Advocates.  
**For Respondent:** Ms. Bulbuli Richang, Dy Director, For CCI.

**WITH**

**Competition Appeal (AT) No. 03 of 2020**

**IN THE MATTER OF:**

**Neelam Aggarwal** ...Appellant  
**Versus**  
**Competition Commission of India** ...Respondent

**Present:**

**For Appellant:** Mr. Ashvini Kumar and Mr. Naveen, Advocates.  
**For Respondent:** Ms. Bulbuli Richang, Dy Director, For CCI.

**WITH**

**Competition Appeal (AT) No. 04 of 2020**

**IN THE MATTER OF:**

**Pankaj Goel** ...Appellant  
**Versus**  
**Competition Commission of India** ...Respondent

**Present:**

**For Appellant:** Mr. Ashvini Kumar and Mr. Naveen, Advocates.  
**For Respondent:** Ms. Bulbuli Richang, Dy Director, For CCI.

**WITH**

**Competition Appeal (AT) No. 05 of 2020**

**IN THE MATTER OF:**

**Kamal Goel** ...Appellant  
**Versus**

**Competition Commission of India**

**...Respondent**

**Present:**

**For Appellant: Mr. Ashvini Kumar and Mr. Naveen, Advocates.**

**For Respondent: Ms. Bulbuli Richang, Dy Director, For CCI.**

**WITH**

**Competition Appeal (AT) No. 06 of 2020**

**IN THE MATTER OF:**

**Vijay Kumar Aggarwal**

**...Appellant**

**Versus**

**Competition Commission of India**

**...Respondent**

**Present:**

**For Appellant: Mr. Ashvini Kumar and Mr. Naveen, Advocates.**

**For Respondent: Ms. Bulbuli Richang, Dy Director, For CCI.**

**WITH**

**Competition Appeal (AT) No. 07 of 2020**

**IN THE MATTER OF:**

**Kushagra Aggarwal**

**...Appellant**

**Versus**

**Competition Commission of India**

**...Respondent**

**Present:**

**For Appellant: Mr. Ashvini Kumar and Mr. Naveen, Advocates.**

**For Respondent: Ms. Bulbuli Richang, Dy Director, For CCI.**

**O R D E R**

**27.01.2020** Heard learned Counsel for the Appellants. These six appeals arise out of the same impugned order. Learned Counsel for the Appellants state that against the impugned order there is a group of other Appeals in which notices have already been issued. Reference is made to Andhra ‘Cylinders & Anr. vs. Competition Commission of India’ – Competition Appeal (AT) No. 53 of 2019

and appeal Nos. 92, 93 and 94 of 2019.

Issue Notice. Ms. Bulbuli Richang, Dy Director, appears on behalf of the 'Competition Commission of India'. No formal notice needs to be served on Respondent.

Post these appeals 'For Admission (After Notice)' on **28<sup>th</sup> February, 2020** along with all connected Appeals.

In the meantime, the respective Appellants in all the Appeals will deposit 10% of the penalty amount as imposed by the Competition Commission and then the impugned order dated 9<sup>th</sup> August, 2019, so far as it relates to payment of penal amount in relation to the Appellants concerned, shall remain stayed. 10% of the penalty amount should be deposited by the respective Appellants in the form of FDR in favour of the Registrar, NCLAT within 3 weeks, which shall be subject to the decision of this appeal.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)